

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3091

ANSWERED ON:29.08.2013

MAHATMA GANDHI NATIONAL RURAL EMPLOYMENT GUARANTEE SCHEME

Yadav Shri Madhusudan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to amend or make changes in the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) if so, the details thereof;

(c) whether the 60:40 ratio of labour and material is mandatory at the district level;

(d) if so, whether the Government has any proposal to remove this mandatory condition and bring it at the Panchayat level; and

(e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a)&(b): No, Madam. Schemes under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are notified by the implementing states under Section 4(1) of MGNREG Act, 2005 to give effect to the provisions of Section 3 of the Act i.e. guaranteeing rural employment to households. However, the powers to amend the MGNREG Act is vested with the Central Government and is exercised as and when the need arises.

(c)to(e): In its notification dated 1.4.2013, the Central Government has amended paragraph 9 of Schedule-I of the Act on wage: material ratio which reads as under;` 9. The 60:40 ratio of wages and material costs should be maintained for all works being taken up by Gram Panchayat at Gram Panchayat level and for works being taken up by all other agencies the same shall be maintained at the Block or Intermediate Panchayat level`.

However, while awarding a special dispensation to flood/landslide ravaged state of Uttarakhand during 2013-14, a temporary relaxation upto March 2014 has been accorded allowing the State to maintain wage-material ratio of 60:40 at the district level, if the State notifies the district as a whole as flood affected. Else, this 60:40 ratio would be maintained at block level in the notified flood affected Talukas/Blocks.